

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 20312 of 2014

(Arising out of Order-in-Appeal No. 682/2013 CE dated 13/12/2013 passed by the Commissioner of Central Excise, (Appeals-I), Bangalore.)

**M/s. GEA Westfalia Separators
India Pvt. Ltd.,**

Unit 2, No.7B, Bommasandra Industrial Area,
Bangalore - 562107
Karnataka

Appellant(s)

VERSUS

The Commissioner of Central Excise,

Bangalore I Commissinerate,
CR Buildings,
Queens Road,
Bangalore - 560001
Karnataka

Respondent(s)

Appearance:

Mr. K. Krishnamurthy, Consultant,
VMJ Associates,
Skandalaya, Old No. 4, New No.7,
Justice Sundarm Road,
Mylapore, Chennai - 60004
Tamilnadu

For the Appellant

VMJ Associates,
No.79, 17th Cross,
Malleswaram,
Bangalore - 560055

Mr. Narendrababu Byahatti,
Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20598 /2020

Date of Hearing: 11/09/2020

Date of Decision: 11/09/2020

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **11/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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